

वहाँ की बौद्ध लड़कियों से जबरन शादी करते हैं—यह एक मुख्य कारण है वहाँ के लोगों में असन्तोष फैलने का। उनकी एक मांग यह भी थी कि वहाँ का कैबिनेट बैंक का एक मंत्री होना चाहिए—इसका जवाब इन्होंने नहीं दिया।

**श्री विद्याचरण शुक्ल :** मैंने उन सिफारिशों के बारे में बतलाया है, जिन्हें राज्य सरकार ने ख़जूर कर लिया है। लेकिन अभी बहुत सिफारिशें ऐसी हैं जो विचारधीन हैं। जहाँ तक कछवाय जी ने हिन्दू मुसलमान का सवाल उठाया है, यह बहुत गलत बात है, इस तरह से जैनरलाइजेशन नहीं करना चाहिये। उन्होंने कहा है कि इसी कारण भगड़े होते हैं—यह गलत बात है, एक दो जगह ऐसी बातें हुई होंगी, लेकिन आम तौर पर ऐसा कहना गलत है।

SHRI RANGA rose—

MR. SPEAKER: All the recommendations are under consideration. They have not been accepted so far except that one. That is a different matter.

SHRI RANGA : Would you accept the suggestion? Today or tomorrow you may ask the Minister to go over to you for ten minutes or so to explain what they are trying to do in regard to other recommendations.

MR. SPEAKER : For you and other members of the House, I have supported the idea of a small delegation. It is a far-off place and they will be very happy to see some places there. After all, they are not going to create trouble there. They will go there only to understand the problems. I have said that. I do not think that a Speaker can do anything better than that.

12.25 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER BENGAL FINANCE (SALES TAX) ACT IN UNION TERRITORY OF DELHI AND DELHI SALES TAX (EIGHTH AMENDMENT) RULES.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C.

SETHI) : I beg to re-lay on the Table a copy each of the following Notifications under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi :—

(1) Notification No. F. 4 (125)/68-Fin. (G) published in Delhi Gazette dated the 7th November, 1968 containing corrigendum to Notification No. F. 4 (125)/68-Fin. (Genl) dated the 27th September 1968. [Placed in Library. See No. LT-2287/68]

(2) The Delhi Sales Tax (Eighth Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. F. 4 (120)/86-Fin. (G) in Delhi Gazette dated the 15th November, 1968.

[Placed in Library. See No. LT-2588/68.]

#### PRODUCE CESS RULES PUBLISHED IN NOTIFICATION UNDER PRODUCE CESS ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table a copy of the Produce Cess Rules, 1969, (Hindi and English versions) published in Notification No. G. S. R. 888 in Gazette of India dated the 28th March, 1969, under section 22 of the Produce Cess Act, 1966. [Placed in Library. See No. LT-783/69.]

#### PUBLIC ACCOUNTS COMMITTEE

##### SIXTY-NINTH REPORT

SHRIMATI SUSHILA ROHATGI (Bilhaar) : I beg to present the Sixty-ninth Report of the Public Accounts Committee on Appropriation Accounts (Defence Services),